

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 18/2018 in C.P. (I.B) No. 32/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Kuldeep Verma RP
V/s.
SREI Infrastructure Finance Ltd.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sandeep Singh	Adv.	Applicant	} <u>M3Bh</u>
2.	Mihir Parikh	Adv.	Applicant	
3.	Dr. Chetan Rajpurohit	Adv.	Applicant	
4.	Trisha Baxi	Adv.	Applicant	
5.	Kumar Rajesh	Manager-debtor	Corporate-Debtor	<u>Kumar Rajesh</u>

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Mihir Parikh with Learned Advocate Mr. Chetan Rajpurohit with Learned Advocate Ms. Trisha Baxi present for Applicant. None present for Respondent in IA 18/2018.

Representative of Corporate Debtor Mr. Kumar Rajesh present.

Proof of copy of application and proof of service of application on Financial Creditor and Corporate Debtor filed.

Heard arguments of learned Counsel for Applicant.

COC in its third meeting held on 21.12.2017 resolved to seek extension of time and authorised RP to seek extension of duration of CIRP process.

Perused the application. For the reasons mentioned in the para 7 of pages 6 and 7 of the application, this Authority is satisfied there shall be extension of CIRP process for a period of 90 days beyond 180 days.

Application is disposed of accordingly.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL